

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1482 OF 2004

ALLAHABAD THIS THE 17TH DAY OF JANUARY,2005

HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN

HON'BLE MR. S. C. CHAUBE, MEMBER-A

Smt. Vinita Bisht,

W/o Sri Nandan Singh Nagi,
A-369/3 Rajendra Nagar,
Bareilly.

.....Applicant

(By Advocate Sri G.S.D. Mishra)

Versus

1. Union of India,

through President/Secretary,
Indian council of Agricultural,
Research Krishi Bhawan, New Delhi.

2. Director, Indian Veterinary Research Institute,
Izatnagar, Bareilly.

3. Assistant Administrative Officer,
Indian Veterinary Research Institute,
Izatnagar, Bareilly.

.....Respondents

(By Advocate Sri B.B. Sirohi)

O_R_D_E_R_

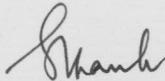
HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN

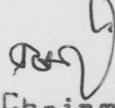
This O.A. has been instituted for quashing the advertisement no.19/2004 dated 8.10.2004 regarding appointment to the post of T-3 Laboratory Technician. The ground on which the said advertisement is sought to be quashed

Q4

is pursuant to the earlier advertisement. The applicant had applied for the post and the selection proceedings had been completed but the respondents instead of declaring the result have issued the impugned advertisement 19/2004. In paragraph 10 of the counter affidavit it has been stated that the earlier recruitment process was cancelled by the Director IVRI on technical grounds and no candidate was selected for the post of T-3 Laboratory Technical. The advertisement came to be issued in the employment news dated 2-8 October 2004. In the circumstance we have no reason to doubt a statement made in paragraph 10 of the counter affidavit and the question of issuance of a direction to the respondents to declare the result of the earlier selection does not arise when the earlier selection has been cancelled as no one was found suitable for the selection.

2. Accordingly the O.A. being mis-conceived is liable to be dismissed.


Member-A


Vice-Chairman

/ns/